

**FORM A**

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PRITHVI FERRO ALLOYS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>Prithvi Ferro Alloys Private Limited</b>
2.	Date of incorporation of corporate debtor	22/01/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100WB2008PTC121962
5.	Address of the registered office and principal office (if any) of corporate debtor	CF-361, Salt Lake City Sector-I Kolkata WB 700064
6.	Insolvency commencement date in respect of <b>Corporate Debtor (CD)</b>	<b>08/08/2019</b>
7.	Estimated date of closure of insolvency resolution process	04/02/2020 (180 days from the date of commencement of Insolvency Process of the Corporate Debtor)
8.	Name and registration number of the insolvency professional acting as <b>Interim Resolution Professional (IRP)</b>	<b>Name - Samir Kumar Bhattacharyya (IRP)</b> <b>Reg. No. – IBBI/IPA-002/IP-N00273/2017-2018/10831</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> <b>LSI Resolution Pvt. Ltd,</b> Sagar Trade Cube, 104, S. P. Mukherjee Road, Kolkata, West Bengal ,700026 <b>Email Address:</b> <a href="mailto:skb.resolution@gmail.com">skb.resolution@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> <b>Samir Kumar Bhattacharyya,</b> C/o: LSI Resolution Pvt. Ltd, Sagar Trade Cube, 104, S. P. Mukherjee Road, Kolkata, West Bengal ,700026 <b>Email Address:</b> <a href="mailto:ip.prithvi8819@gmail.com">ip.prithvi8819@gmail.com</a>
11.	Last date for submission of claims	<b>22/08/2019</b> (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Prithvi Ferro Alloys Private Limited on 08/08/2019**.

The creditors of **Prithvi Ferro Alloys Private Limited**, are hereby called upon to submit their claims with proof on or before **22/08/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

**Date: 11.08.2019**

**Place: Kolkata**



**Samir Kumar Bhattacharyya (IRP)**  
**Prithvi Ferro Alloys Pvt. Ltd. (CD)**  
**IBBI/IPA-002/IP-N00273/2017-2018/10831**